Amount deposited by Gujarat Government in CAMPA

796. SHRI DILIPBHAI PANDYA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Gujarat State has deposited Rs. 659.51 crores upto dated 4th January, 2013 in ad-hoc CAMPA of Central Government;

(b) whether it is also a fact that so far, only Rs. 112.83 crores have been released against deposited amount of Rs. 659.52 crores;

(c) if so, whether Government intends to transfer the amount of Rs. 659.51 crores deposited by Central State into the account of Gujarat State CAMPA; and

(d) what action has been taken so far, to return back the total amount into Gujarat State CAMPA?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Against forest land diverted in Gujarat State, a total amount of Rs. 652,14,84,361.00 has been deposited in the accounts maintained by the ad-hoc CAMPA, in the name of Gujarat CAMPA, upto 4th January, 2013. On 5th January, 2013 an amount of Rs. 7,36,05,744.00 was deposited, bringing the total principal deposits in the accounts held in the name of Gujarat State CAMPA, to Rs. 659,50,90,105.00.

(b) A total amount of Rs. 140,83,32,000.00 *viz.,* Rs. 24,96,47,000.00 on 19th August, 2009; Rs. 29,15,68,000.00 on 1st October, 2010; Rs. 26,30,00,000.00 on 8th September 2011; Rs. 32,41,17,000.00 on 9th November, 2012 and Rs. 28,00,00,000.00 on 29th October, 2013, have been released to the Gujarat State CAMPA.

(c) and (d) Since the compensatory levies are held in State specific accounts pursuant to the Orders of the Hon'ble Supreme Court of India in Writ Petition No.202/ 1995 titled T. N. Godavarman Thirumalpad *Vs.* Union of India & Ors, the transfer of the entire funds to the State of Gujarat will be possible only subject to the Hon'ble Court permitting such transfers. No such enabling Court orders presently exist.

Projects undertaken by Yamuna Action Plan

797. SHRI BHUPENDER YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total number of projects undertaken by the Yamuna Action Plan (YAP) and the National River Conservation Directorate (NRCD) in various towns and cities since their inception and the present status thereof; and

(b) whether it is a fact that a large number of these projects have not commenced till date, and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) National River Conservation Directorate (NRCD), under the Ministry of Environment & Forests, is supplementing the efforts of the State Governments in abatement of pollution in identified stretches of various rivers under the National River Conservation Plan (NRCP) and National Ganga River Basin Authority (NGRBA) programme as well as conservation of lakes under the National Lake Conservation Plan (NLCP). 1190 schemes have been completed out of 1421 schemes sanctioned so far under NRCP and NGRBA in 195 towns along 42 rivers in 20 States. This includes 297 completed schemes out of 307 sanctioned schemes under Yamuna Action Plan (YAP). Similarly under the NLCP, schemes for conservation of 61 lakes in 14 States have been sanctioned, out of which work in 27 lakes have been completed so far.

Works in majority of the balance sanctioned schemes are in various stages of implementation. Under the NRCP and NGRBA, work in 20 schemes in the States of Rajasthan, Kerala, Uttarakhand, Uttar Pradesh, Karnataka, Maharashtra and Tamil Nadu has not commenced due to issues relating to land acquisition, court cases, cost over-runs and other local administrative reasons.

Projects approved by NCDMS

798. SHRI N.K. SINGH:
DR. JANARDHAN WAGHMARE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of projects approved by the National Clean Development Mechanism Authority (NCDMA) of Clean Development Mechanism (CDM) status as on 2012;

(b) the number of projects approved by the CDM Executive Board, which is the supervisory arm of the United Nations Framework Convention on Climate Change (UNFCC); and